

EMAIL/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/7576/A

From - Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, ✓ Shri A. Bhattacharyya,
Presiding Officer/Member,
Motor Accident Claims Tribunal,
Nalbari

Dated Guwahati, the 20th December, 2018.

Sub:- Earned Leave and permission to leave the headquarter

Ref:- Your letter No MACT/N/2507, dtd. 11.12.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted 9 (nine) days Earned Leave w.e.f. 17.01.2019 to 25.01.2019 along with permission to leave headquarter from the evening on 11.01.2019 till the morning of 28.01.2019, subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. The District and Sessions Judge, Nalbari will remain in charge of your Court and Office in your absence.

Yours faithfully,


Joint Registrar (Vigilance)

Memo NO HC.VII-15/2013(Pt)/7577-7578/A, dated 20'12'18 Rdb
Copy to:

- 1 The District and Sessions Judge, Nalbari for information and necessary action.
- 2.The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-
Joint Registrar (Vigilance)